

THE SOCIETIES REGISTRATION  
(PUDUCHERRY) AMENDMENT BILL, 2020  
(Bill No. 8 of 2020)

A  
BILL

**further to amend the Societies Registration Act, 1860  
in its application to the Union territory of  
Puducherry.**

BE it enacted by the Legislative Assembly of Puducherry in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Societies Registration (Puducherry) Amendment Act, 2020. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

Act No. 21 of 1860. 2. In the Societies Registration Act, 1860 (hereinafter referred to as the Principal Act), in section 3, for the existing words “fifty rupees”, the words “five thousand” shall be substituted. Amendment of section 3.

3. (i) In the Principal Act, in section 4A, in sub-section (2), for the existing words “rupees three”, the words “two hundred” shall be substituted. Amendment of section 4A.

(ii) In section 4A, in sub-section (7), for the existing words “fifty rupees”, the words “one hundred rupee and in case of a continuing failure with fine which may extend to five rupees each day during which the failure continues”, shall be substituted.

4. In the Principal Act, in section 12 B, sub-section (3), for the existing words “rupee one”, the words “six hundred”, shall be substituted. Amendment of section 12.

5. In the Principal Act, in section 19, for the existing words, “one rupee”, and “fifteen paise for every hundred words”, the words “one hundred rupees”, and “twenty five rupees per page”, respectively, shall be substituted. Amendment of section 19.

## STATEMENT OF OBJECTS AND REASONS

The Office of the Registrar of Companies, Government of India was set up in Puducherry for implementation of the Companies Act, 2013. As per the existing procedure, based on the decision taken during the year 1992 by the Finance Department, Government of Puducherry, this administration has to bear 50% of the expenditure incurred by the Office of the Registrar of Companies, Puducherry. The Societies Registration Act, 1860 is a Central Legislation and the same has been extended to this Union territory of Puducherry under the Puducherry (Laws) Regulation, 1963 with effect from the 1st day of October, 1963. Since the existing rate of user charges was fixed some decades ago, the enhancement of fees for various services being provided by the Registrar of Companies as proposed by the Finance Department, Government of Puducherry, will pave the way for generation of additional revenue to the Government's Exchequer. This will strengthen the financial status resulting in better maintenance of the establishment and better service to the public in general.

2. For the above purpose, it is proposed to introduce a Bill titled as "The Societies Registration (Puducherry) Amendment Bill, 2020.

3. The Bill seeks to achieve the above object.

**V. NARAYANASAMY,**  
Chief Minister.

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**FINANCIAL MEMORANDUM**

The proposed amendment to sections 3, 4A(2), 4A(7), 12B(3) and 19 of the Societies Registration Act, 1860 is expected to generate additional revenue to the Government. Further, the provisions of the Bill do not involve any other expenditure to the exchequer.

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